

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-195 /ND/2017

In the matter of :

IndusInd Bank

Vs.

Gallium Industries Limited

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 7 of IBC Code, 2016

Order delivered on 07.11.2019

Coram :

CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI KAPAL KUMAR VOHRA,
HON'BLE MEMBER (TECHNICAL)

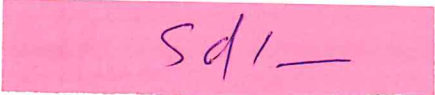
For the Petitioner /Op. Creditor : Mr. Pradeep Dhaiya, Mr. Nalin Kaushik, Advocates
Mr. Chitranshul A Sinha, Ms. Sonali Khanna, Mr.
Anshuman Mohit Chaturvedi, Advocates
For the Respondent/Corporate Debtor : Mr. Dhruv Gupta, Advocate for R-1 Mr. Ritesh
Khare, Advocate

For the Intervener :

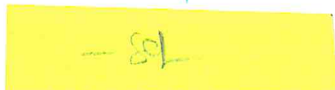
ORDER

The Counsel for the Applicant is present. The Counsel for the Liquidator is present. During the course of hearing, there arises a need that the Liquidator should remain present before this Bench on the next date of hearing. The Counsel for the Applicant is directed to file a short Affidavit in relation to the information/records provided to the Liquidator.

Put up on 05.12.2019.


(KAPAL KUMAR VOHRA)
MEMBER (TECHNICAL)

Surjit


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)